

**WHEAT (REGULATION OF USE IN ROLLER MILLS)  
ORDER,1958**

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**1. Short title, extent and commencement :-**

(1) This Order may be called the Wheat (Regulation of Use in Roller Mills) Order, 1958.

(2) It extends to the State of Bombay, Rajasthan, Madhya Pradesh and Uttar Pradesh.

(3) It shall come into force at once.

**2. Definitions :-**

In this Order,-

(a) "owner", in relation to a roller mill includes a person in charge of the mill ;

(b) "roller mill" means a flour mill in which disintegration of wheat is done by grooved steel or iron rollers worked by power;

(c) "wheat products" means maida, rawa, suji, atta, resultant atta, and bran.

**3. Indigenous wheat not to be used in roller mills :-**

No owner of a roller mill shall use or cause to be used indigenous wheat for the manufacture of any wheat product.

**4. Wheat which may be used in roller mills :-**

<sup>1</sup> [No owner of a roller mill in the State of Bombay shall purchase or cause to be purchased by any means whatsoever, for use or consumption in the mill, and no owner of a roller mill in the State of Rajasthan, Madhya Pradesh or Uttar Pradesh shall use or consume or cause to be used or consumed in the mill] any wheat other than wheat which is made available to it by the Central Government in such quantity as in the opinion of that Government, is reasonable having regard to the quantity of wheat used for the manufacture of wheat products in the mill during a period of six months immediately preceding thirtieth day of June, 1958.

1. Subs, by G.S.R. 533, published in the Gazette of India, Extraordinary, Pt. II, sec. 3 (i), No. 62, dated the 5th May, 1959.

**5. Saving :-**

Nothing in this Order shall apply to the use or consumption in any roller mill of such wheat as may have been purchased by the owner of such mill before the commencement of the Order.

**6. Effect of order :-**

The provisions of this Order shall be in addition to and not in derogation of the provisions of the Wheat Roller Flour Mill (Licensing and Control) Order, 1957.